

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.207  
**CP(IB)/82(AHM)2023**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Rheoplast Technology Private Limited  
V/s  
Sadbhav Engineering Limited

.....Applicant

.....Respondent

**Order delivered on: 01/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Siddhima Kotak, Adv.

For the Respondent : Mr. Navin Pahwa, Sr. Adv. a.w Mr. Ravi Pahwa, Adv.

**ORDER**

Heard Ld. Counsel for the applicant and Ld. Sr. Counsel for the respondent. Ld. Counsel for the applicant is directed to file reply to the affidavit filed by Ld. Sr. Counsel for the respondent clarifying the amount of payments received and pending. Ld. Sr. Counsel for respondent has filed a detailed written submission today. He is directed to serve the same to the Ld. Counsel for the applicant.

List for further consideration on 10.05.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**